

GOVERNMENT OF INDIA
MINISTRY OF EDUCATION
DEPARTMENT OF SCHOOL EDUCATION & LITERACY

LOK SABHA

UNSTARRED QUESTION NO. 2448

TO BE ANSWERED ON 01.08.2022

Inclusion of Constitution of India in Curriculum

2448. SHRI HIBI EDEN:

Will the Minister of EDUCATION be pleased to state:

- (a) whether the Government has proposed to include the Constitution of India in the curriculum of all the schools, colleges and technical/medical institutes of the country and if so, the details thereof along with extracts from syllabi;
- (b) the steps taken or proposed to be taken by the Government in this regard;
- (c) whether the Government has any plans for training modules aimed exclusively at non-students in the Constitution of India and if so, the details thereof;
- (d) whether the Government has noticed that high political luminaries even of Kerala were making anti-constitutional and unconstitutional remarks in their speeches;
- (e) if so, whether the Government proposes to include them in Constitution of India training module and if so, the details thereof; and
- (f) the steps taken or proposed to be taken by the Government in this regard?

ANSWER

**MINISTER OF STATE IN THE MINISTRY OF EDUCATION
(SMT. ANNPURNA DEVI)**

(a) & (b): The National Council of Educational Research and Training (NCERT) has informed that the content relating to the Constitution of India are already incorporated in the NCERT Textbooks for Social Sciences and Political Science at various stages of school education. NCERT has also developed learning outcomes at the elementary, secondary and senior secondary stages, which also take into account the provisions and the working of the Constitution of India. The Alternative Academic Calendar available on the website of NCERT has also taken into account the provisions of the Constitution. NCERT also organizes Constitutional Quiz which addresses provisions of the Constitution. Further, the Central Board of Secondary Education (CBSE) affiliated schools follow NCERT curriculum and Social Science textbooks for classes VI-IX which include topics on Constitution of India.

University Grants Commission (UGC) has informed that the universities, being autonomous institutions, have the freedom to design and develop the curriculum of various streams. However, UGC has framed common curriculum under Choice Based Credit System (CBCS) for Under Graduate level, which is recommendatory to all the universities and the students can opt for Indian constitution or allied course from the basket of elective courses offered under CBCS.

All India Council for Technical Education (AICTE) has informed that Indian Constitution, essence of traditional Indian knowledge, universal human values, environment science, etc., have been made integral part of the course curriculum as audit/ non-credit in the model curriculum launched during 2018-19 for AICTE Approved Technical Institutions at Diploma, Degree and PG Level in Engineering. Further, Constitution Day is celebrated in technical Institutions every year and awareness workshops and other activities are organized to highlight the essence and beauty of the Indian Constitution.

(c) to (f): Department of Legal Affairs, Ministry of Law & Justice has informed that they, in collaboration with National Academy of Legal Study & Research (NALSAR) University of Law, Hyderabad, have launched an online course on the Indian Constitution to create awareness about the Indian Constitution, which is available on the website at **legalaffairs.nalsar.ac.in**. The registration for this course is free of cost. After registration, candidates get access to 15 conceptual videos that help the participants of the course to get familiarized with the text of the Constitution and to identify the fundamental policy choice embodied in the Constitution. On completion of the course, a certificate of participation is automatically generated.
